(b) Question of recovery does not arise for projects executed through budgetary support while recovery in projects executed through private sector participation are recovered through tolling during concession period.

Safety standards for cars under NCAP

380. DR. CHANDAN MITRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government proposes to set up new standards for car safety under the New Car Assessment Programme (NACP);
 - (b) if so, the details thereof; and
- (c) by when the new standards are likely to be notified and implemented and the crash testing facility of National Automotive Testing and R&D Infrastructure Projects is likely to go on stream?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) As per the draft notification for amendment of Central Motor Vehicles Rules, 1989 (CMVRs), under the Bharat New Vehicle Safety Assessment Programme, compliance as per Crash standards, Automotive Industry Standard 098 and Automotive Industry Standard 099 shall be mandatory for the new vehicles from 1st October, 2017, and in case of existing vehicles same will apply from 1st October, 2018.

Construction of NH-17

- 381. SHRI SHANTARAM NAIK: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
 - (a) what is the present status of construction of NH-17;
 - (b) whether the project has been tendered;
- (c) whether the Highway is proposed to be constructed by the National Highways Authority of India, Central Government, State Government, on PPP model or otherwise;